

कार्यालय सहायक आयुक्त सीजीएसटी एवं केंद्रीय उत्पाद शुल्क, प्रभाग भोपाल -III, OFFICE OF THE ASSISTANT COMMISSIONER OF CGST & CENTRAL EXCISE, DIVISION BHOPAL-III,

खंड-२, पर्यावास भवन, जेल राड, भोपाल

BLOCK-2, PARYAWAS BHAWAN, JAIL ROAD, BHOPAL



C.No.CGST/BPL-III/NCLT/Narmada/29/202122/

Dated 11.01.2022

916

प्रति, To, Mr. Parabhat Jain, The Interim Resolution Professional, Central National Capital Territory B-61, Flatted Factory Complex, Jhandewalan, New Delhi - 110055

SUBJECT: Filing of "FORM-B PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES" with reference to M/s. Narmada Cereal Pvt. Ltd.,.

महोदेय,

Please find enclosed "Form B Proof of Claim by Operational Creditors except Workmen and Employees (Under Regulation 7 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)" in the matter of M/s. Narmada Cereal Pvt. Ltd., Plot No.3, Industrial Area Phase-II Satlapur, Mandideep Distt. Raisen (MP) along with all documents.

Kindly take the same on record and intimate us about further progress in the matter from time to time.

Date: 11.01.2022 Place:Bhopal

संग्लंक: उप्रोक्तान्सार

भवदीय,

सहायक आयुक्त

सीजीएसटी एवं केंद्रीय उत्पाद शुल्क, प्रभाग भोपाल -III

Copy to the Superintendent, CGST & C. Ex. Range-III, Division-III Bhopal for information and necessary action.

सहायक आयुक्त सीजीएसटी एवं केंद्रीय उत्पाद शुल्क

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

[Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

To,
Mr. Parabhat Jain,
The Interim Resolution Professional,
Central National Capital Territory
B-61, Flatted Factory Complex, Jhandewalan,
New Delhi - 110055

From,

Union of India through Nitin Raojibhai Patel S/o Raojibhai Patel, Assistant Commissioner, CGST & Central Excise Division Bhopal-III, Block No. 2 Paryawas Bhawan, Jail Road Bhopal, Madhya Pradesh

Subject: Submission of proof of claim.

Sir,

Union of India through Nitin Raojibhai Patel S/o Raojibhai Patel, Assistant Commissioner, CGST & Central Excise Division Bhopal-III, Block No. 2 Paryawas Bhawan, Jail Road Bhopal, Madhya Pradesh, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s. Lifespan Biotech Pvt. Ltd. The details for the same are set out below:

PARTICULARS 1 NAME OF OPERATIONAL Union of India thro	
I I NAME THE THE PROPERTY OF INDIA THOU	ough Nitin Raojibhai
And the second s	
	nai Patel, Assistant
	CGST & Central
	nopal-III, Block No.
	n, Jail Road Bhopal,
Madhya Pradesh.	
2 IDENTIFICATION NUMBER OF Not Applicable	
OPERATIONAL CREDITOR	
3 ADDRESS AND EMAIL Address: CGST	& Central Excise
ADDRESS OF Division Bhopal-1	III, Block No. 2
OPERATIONAL CREDITOR FOR Paryawas Bhawan,	, Jail Road Bhopal,
CORRESPONDENCE Madhya Pradesh.	
Email Address:gstb	ppl3@gmail.com
4 TOTAL AMOUNT OF CLAIM Rs.6,10,353/- (App	olicable Interest)
5 DETAILS OF DOCUMENTS BY Annexure A-3	(Three Pages).
REFERENCE TO WHICHTHE	
DEBT CAN BE	
SUBSTANTIATED.	
6 DETAILS OF ANY DISPUTE AS Rs.610353/- appli	cable interest on
WELL AS THE RECORD delayed payment of	of Tax
OFPENDENCY OR ORDER OF	
SUIT OR	
ARBITRATIONPROCEEDINGS	

7	DETAILS OF HOW AND WINDLE	
1	DETAILS OF HOW AND WHEN	1. The Operational Creditor had sent
	DEBT INCURRED	following request letter from M/s.
		Narmada Cereal Pvt. Ltd., Plot No.3, Industrial Area Phase-II
		Satlapur, Mandideep Distt. Raisen
		(MP), Corporate Debtor:
		Correspondence Amount
		Letter No. & Involved
		Date
		CGST/BPL/D- Rs.610353/-
		3/R-3/Int/2019- delayed
		20/1056 dated payment of
		07.09.2021 tax
		2. In the impugned case amount of
		Rs.610353/- applicable interest for
		delayed payment of tax.
		3. Upon contacting M/s. Narmada
		Cereal Pvt. Ltd, Corporate Debtor
		regarding the payment of
		applicable Interest, the Operational
		Creditor came to know that
		Corporate Insolvency Resolution
		Process (CIRP) of M/s. Narmada
		Cereal Pvt. Ltd, Corporate Debtor
		has commenced and Interim
		Resolution Professional has been
		appointed by Hon'ble National
		Company Law Tribunal.
8	DETAILS OF ANY MUTUAL	Not Applicable
	CREDIT, MUTUAL DEBTS,	
	OROTHER MUTUAL	
	DEALINGS BETWEEN THE	
	CORPORATE DEBTOR AND	
	THE CREDITOR WHICH MAY	
	BE SET-OFFAGAINST THE	
	CLAIM	
9	DETAILS OF ANY RETENTION	Not Applicable
,	OF TITLE ARRANGEMENTSIN	
	RESPECT OF GOODS OR	
	PROPERTIES TO WHICH	
	THECLAIM REFERS	
10		A Demand Dweft (DD) in favour of the
10	DETAILS OF THE BANK	A Demand Draft (DD) in favour of the
	ACCOUNT TO WHICH	Pay and Account Officer, CGST &
	THEAMOUNT OF THE CLAIM	Central Excise, Bhopal, Block No. 2,
	OR ANY PART THEREOF CAN	Paryawas Bhavan, Jail Road, Bhopal
	BETRANSFERRED PURSUANT	may be furnished.
	TO A RESOLUTION PLAN	
11	LIST OF DOCUMENTS	1. Reminder Letter dated 07.09.2021
	ATTACHED TO THIS PROOF	is attached herewith and marked as
	OF CLAIM IN ORDER TO	Annexure A-1.
	PROVE THE EXISTENCE AND	2. Computation of Amount of Claim
	NONPAYMENT OF CLAIM	(03 Pages) is attached herewith and marked as Annexure A-3 .
	DUE TO THE OPERATIONAL	marked as America A-3.
	CREDITOR	

Signature of operational creditor or person authorized to act on his behalf:

Name in BLOCK LETTERS: NITIN RAOJIBHAI PATEL

Position with or in relation to creditor: Assistant Commissioner, CGST & Central Excise Division Bhopal-III, Bhopal

Address of person signing: CGST & Central Excise Division Bhopal-III, Block No. 2, Paryawas Bhavan, Jail Road, Bhopal, Madhya Pradesh

DECLARATION

- I, Nitin Raojibhai Patel S/o Raojibhai Patel, Assistant Commissioner, CGST & Central Excise Division Bhopal-III, Block No. 2 Paryawas Bhawan, Jail Road Bhopal, Madhya Pradesh hereby declare and state as follows:
 - 1. M/s. Narmada Cereal Pvt. Ltd., Plot No.3, Industrial Area Phase-II Satlapur, Mandideep Distt. Raisen (MP), the corporate debtor as on actually indebted to Central Government in the sum of Rs.610353/-(Rupees Six Lakh Ten Thousand Three Hundred and Fifty Three Only)
 - 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Calculation of amount as shown in Annexure-3 of claim.
 - 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
 - 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 11.01.2022 Place: Bhopal नीतिन रावजीभाई पटेल/Nitin Raojibhai Patel सहायक आयुक्त/Asstt. Commissioner सी.जी.एस.टी. एवं के.उ.शु.प्र.भी.-III

(Signaिसिंह **ै िसिंह** है विसार है। हिंग्सांकार्य) iv. Bhopal-III भोपाल/Bhopal

VERIFICATION

I, , Nitin Raojibhai Patel S/o Raojibhai Patel, Assistant Commissioner, CGST & Central Excise Division Bhopal-III, Block No. 2 Paryawas Bhawan, Jail Road Bhopal, Madhya Pradesh the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material facts have been concealed there from.

Verified at Bhopal on this 11th day of January, 2022

नीतिन रावजीमाई पटेल/Nitin Raoiibhai Patel

CGST & Central Excise, Div. Bhopal-III (Signature of the claimant)

VICHITRA NARAYAN PATHAK

Resolution Professional NARMADA CEREALS PRIVATE LIMITED

NARMADA CEREALS PRIVATE LIMITE (CIN- U20296DL2007PTC161251)

Address for Communication: 120, Jharneshwar Colony, Madhuban Vihar, Near International Public School, Hoshangabad Road, Bhopal – 462047, MP.

E-mail: cirp.narmada@avmresolution.com

AVI RESOLUTION PROFESSION

STRICTLY CONFIDENTIAL

Date: 01.05.2021

To, The Superinductor Goods and Service Tax Department ADMINISTRATIVE AREA, Rays III Mandidector Paryawas Bhawan,
35-C MOTHER TERESA MARG NEAR
Near, Arera Hills,
Bhopal, Madhya Pradesh 462004

Subject: GST Details Narmada Cereal Private Limited (Under CIRP)

Dear Sir,

In the Captioned matter we inform you that Narmada Cereal Private Limited is undergoing Corporate Insolvency Resolution Process(cirp) by the Order of Hon'ble NCLT Indore Bench wide their order dated 09.02.2021, a copy of the order is enclosed herewith.

It is to be informed that under the IBC, the powers of the Management of the CD has been suspended and the powers vests with the RP. It is mandatory under IBC, 2016 for all Government and Statutory officials to cooperate with the RP for the smooth conduct of the CIRP.

In this connection it has been observed that M/s Narmada Cereals Private Limited (Under CIRP) was issued a GST No. GSTN23AACCN5596P1ZT which was cancelled by the GST department. Since the company is under Corporate Insolvency Resolution Process, we have taken new GST Number as 23AACCN5596P2ZS under the provisions of IBC, 2016.

For going through the details transaction and its analysis for reporting to Hon'ble NCLT, we need to access the transaction of the CD under CIRP, for which the suspended management is not cooperative to us. Therefore we request you to kindly allot us the password for accessing the transactions of the CD carried out through the cancelled GST No. GSTN23AACCN5596P1ZT and oblige. My registered e mail for the purpose is drvnpathak@yahoo.co.in

With regards

(Dr. Vichithatarayan Pathak)

Resolution Professional

in the matter of -Narmada Cereal Private Limited

IP Regd. No.
IBBUIPA-001/
IP-P01353/
2018-19/12063

AVM Resolution Professionals LLP (IPE)

Corporate Office: 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi – 110005

Website: www.avmresolution.com; Landline: 011-41486026/27

Regd. E-Mail with IBBI: drvnpathak@yahoo.co.in; Mobile No. 9920166228

Regd. Add. with IBBI: 120, Jharneshwar Colony, Madhuban Vihar,

Near International Public School, Hoshangabad Road, Bhopal – 462047, MP

THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

Item No.3 New IA-463 /2021 in iB-138/ND/2020

N THE MATTER OF:

....APPLICANT

*5

Prajab National Bank

..RESPONDENT

SECTION U/s 10 IBC, 2016

Order delivered on 09.2.2021

CORAM: CH. MOHD. SHARIEF TARIQ MEMBER (JUDICIAL) SHRI NARENDER KUMAR BHOLA MEMBER (TECHNICAL

PRESENT:

For the Applicant

For the OL

For the RD

For the Intervener

: Advocate Mr. Abhishek Naik for the Applicant/Committee of

Creditor

ORDER

New IA-463 /2021

Counsel for the COC is present and submitted that vide Resolution dated 7th January, 2021, the COC has decided to appoint Mr. Vichitra Narayan Pathak, as the Resolution Professional by replacing Mr. Arun Chadha, the IRP. Therefore, Mr. Vichitra Narayan Pathak is hereby appointed as the Resolution Professional for the CD namely, M/s. Narmada Cereals Private Limited and the IRP Mr. Arun Chadha is relieved with the direction to hand over the records and information including the assets of the CD in his custody to the newly appointed R.P. within 10 days on receipt of a copy of this order.

A copy of this order will be obtained by the Counsel for the COC to inform the erstwhile IRP and the Resolution Professional.

In terms of the above, the Application is allowed.

-54-

(NARENDER KUMAR BHOLA) MEMBER (TECHNICAL) (CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)

Surgit





विस्वकेन्द्रीयउत्पादशुल्क,रेंज-III, प्रभाग-III, पर्यावासभवन,जेलरोड, भोपाल- 462011

PARYAWAS BHAVAN, JAIL ROAD, BHOPAL-462011 (M.P.)

E-MAIL: gstbpl3r3@gmail.comPhone: 0755-2557439

D-38-3/2019-20 / 1056

Date: 7-9-2021

(DIN no.- 20210969UI0300000CA0)

REMINDER-III/MOST URGENT

Cereal Pvt. Ltd.,

3 Indl Area, Phase-II

Section Mandideep, Dist. Raisen(M.P.) - 462046.

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Subject: Non-payment of interest on delayed payment of Tax liability of GST-reg.

Please refer to this office letters of even no.810 dated 7-2-2020 ,848 dated 6-10-2020 and 1048 dated 19-8-2021 on aforesaid subject.

- (i) It has been noticed that the following GSTR-3B returns have been filed by you after the due dates: <u>JULY-2017 to OCT-2019</u>.
- (ii) SECTION-50 of CGST Act 2017 provides for Interest on delayed payment of tax (reproduced below):
- "(1) Every person who is liable to pay tax in accordance with the provisions of this Act or the rules made thereunder, but fails to pay the tax or any part thereof to the Government within the period prescribed, shall for the period for which the tax or any part thereof remains unpaid, pay, on his own, interest at such rate, not exceeding eighteen per cent, as may be notified by the Government on the recommendations of the Council:

[Provided that the interest on tax payable in respect of supplies made during a tax period and declared in the return for the said period furnished after the due date in accordance with the provisions of section 39, except where such return is furnished after commencement of any proceedings under section 73 or section 74 in respect of the said period, shall be levied on that portion of the tax that is paid by debiting the electronic cash ledger]

- (2) The interest under sub-section (1) shall be calculated, in such manner as may be prescribed, from the day succeeding the day on which such tax was due to be paid.
- (3) A taxable person who makes an undue or excess claim of input tax credit under sub-section (10) of section 42 or undue or excess reduction in output tax liability under sub-section (10) of section 43, shall pay interest on such undue or excess claim or on such undue or excess reduction, as the case may be, at such rate not exceeding twenty-four per cent, as may be notified by the Government on the recommendations of the Council."
- (iii) In view of the above you are requested to pay the applicable interest of Rs.6,10,353/-(calculation chart already enclosed with earlier letter) on delayed payments of tax immediately under intimation to this office.

Yours sincerely,

[YogendraChouksey]
Superintendent

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Ommissionerate Name Division Name Range Name HOPAL BHOPAL-III Range Name FIR-3B CaSTIN Registered With STR-3B As per GSTR-3B Center Ctual Date of Tiling Delay in Total payment in Total payment Total payment Interest Interest Payable Difference (In Paid) Filing Days Cash (INR) through ITC (INR) (INR) computed) (INR) -Jan-2018 112 854,791 63,579 0 47,213 -Feb-2018 84 658,241 67,925 0 24,125 Feb-2018 82 596,579 13,930 0 24,125 Apr-2018 63 20,10 0 22,445 Apr-2018 63 20,10 0 24,125 Apr-2018 63 20,10 0 22,445 Apr-2018 63 20,10 0 22,445 Aug-2018 63 241,793 146,080 0 Aug-2018 63 241,793 0				S				
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ctual Date of Filing Delay in Delay in Potal payment in Fotal payment filing Total payment in Total payment filing Total payment in Total payment filing Interest Payable Difference (In Paid On Cash as Payable Cash Cash 2014) Difference (In Payable Cash 2014) Paid On Cash as Payable Cash 2014 Payable Cash 2014 Paid On Cash as Payable Cash 2014 Payable Cash 2014 <th></th> <th></th> <th></th> <th>As</th> <th>s per GSTR-3B</th> <th></th> <th></th> <th></th>				As	s per GSTR-3B			
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Apr-2018 82 596,579 13,930 0 17,564 May-2018 72 632,122 201 0 22,425 May-2018 63 453,190 9,464 0 14,080 Aug-2018 122 541,793 16,073 0 32,597 5,318,322 289,860 0 210,724 2	20-Dec-2017	Feb-2018	62	574 437	10,201	0 0	18,679	18,679
May-2018 72 632,122 201 0 24,125 May-2018 63 453,190 9,464 0 14,080 Aug-2018 122 541,793 16,073 0 32,597 5,318,322 289,860 0 210,724 2	20-Jan-2018	Apr-2018	82	596 579	19,280	0	17,564	17,564
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				Asp	As per GSTR-3B			
Tax Period(Mont h)	Due date of filing	Actual Date of filing	Delay in Days	Total payment in Cash (INR)	Total payment through ITC	=	Interest Payable (on Cash as	Difference (Interest Payable
	20-May-2018	03-Sep-2018	106	164 000	(INR)	(INR)	computed) (INR)	Cash (as
	20-Jun-2018	29-Oct-2018	131	421,033	36,627	0	23,619	23,619
	20-Jul-2018	30-Nov-2018	133	970,003	/3,88/	0	37,186	37.186
	20-Aug-2018	04-Jan-2019	137	221 992	20,464	0	27,370	27,970
	20-Sep-2018	18-Jan-2019	120	321,883	54,905	90,179	21,747	-68,432
	20-Oct-2018	18-Jan-2019	00	314,025	8,324	0	18,583	18.583
Oct-18 2	20-Nov-2018	09-Mar-2019	100	281,061	20,669	0	12,474	12 474
Nov-18 2	20-Dec-2018	10-Anr-2019	103	239,778	89,928	0	12,889	12 889
Dec-18 2	20-Jan-2019	31-May 2010	- 707	351,509	27,346	0	19,242	10,000
Jan-19 2	20-Feb-2019	07-Dec-2019	130	490,666	9,740	0	31,698	31 808
Feb-19 / 2	20-Mar-2019 -		780	62,399	426,327	0	8 924	2000
\ \	20-Apr-2019 /	27-Fah 2020	308	371,360	10,782	0	56.406	175.0
		0707-09 1-17	313	423,660	14,249	0	65.355	\$5.400 \$6.304
esh Date :- 07-Jan-21 8:23:53 AM	1 8:23:53 AM	and the second contract of the second contrac	With the state of	4,310,220	793,248	90,179	336,133	225 952
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rest payable on delayed (late) filing of ret	st payable on delayed (late), filing of	7800000 TO	ris- Details	Details as per ADVAIT portal	/AIT portal			
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